## Assistance under AIBP to Uttar Pradesh

†3330. SHRI NARENDRA KUMAR KASHYAP: SHRI BRIJLAL KHABRI:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether Government is releasing lesser funds to Uttar Pradesh as compared to the annual admissible assistance under AIBP;
- (b) if so, the amount admissible for Uttar Pradesh *vis-a-vis* Maharashtra, Gujarat, Andhra Pradesh and Madhya Pradesh during the last five years;
  - (c) the amount actually disbursed during the period; and
  - (d) the reasons for providing less funds to Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (d) Funds under AIBP are released on year to year basis on the basis of AIBP release proposals received from State Governments as per guidelines of the AIBP. The year-wise Central assistance released to Uttar Pradesh, Maharashtra, Gujarat, Andhra Pradesh and Madhya Pradesh during 2006-07 to 2010-11 till date is as under:—

## Central assistance released under AIBP

(Rs. in crore)

Year	Uttar	Maharashtra	Gujarat	Andhra	Madhya
	Pradesh			Pradesh	Pradesh
2006-07	81.8954	465.5213	121,8885	843.422	48.31
2007-08	150.69	972.25	585.72	987.7692	500.345
2008-09	315.4732	2257.8318	258.61	855.18	473.7824
2009-10	238.082	1395.3946	6.0797	1300.728	758.7458
2010-11	10.0192	955.1339	0	0	0

Central Assistance under AIBP is released on the basis of AIBP release proposals received from State Governments in accordance with the AIBP guidelines. Some of the important points governing amount of grant to be released to State Governments are project specific budget provision made for works by the State Government in State's budget, work programme of the State Government for the project for the year, whether project is eligible for 25% or 90% grant or in-between them (if the project is partly benefitting area eligible for 90% grant), number of ongoing projects of the State under AIBP etc.

## Dam on Indus river

3331. SHRI TARUN VIJAY: Will the Minister of WATER RESOURCES be pleased to state:

<sup>†</sup>Original notice of the question was received in Hindi.

- (a) whether there is any proposal to build dam on Indus river in Ladakh; and
- (b) if so, the details thereof including present status, budget and completion period?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) As informed by Jammu and Kashmir State Power Development Corporation (JKSPDC), at present there is no proposal of construction of dam on Indus river in Ladakh with JKSPDC. Central Water Commission has also not received any proposal of irrigation/multipurpose project on Indus river in Ladakh (Jammu and Kashmir) area. As informed by Central Electricity Authority, Chutak hydroelectric project (44 MW) envisaging a barrage and Nimmo Bazgo (45 MW) envisaging a dam are under construction by NHPC in the Indus river basin in Kargil and Leh Districts of Ladakh respectively.

(b) Works of both the above projects are in progress. The latest estimated costs of Chutak and Nimmo Bazgo projects are Rs. 979.55 crore and Rs. 902.27 crore respectively. Both are anticipated to be completed and commissioned by 2011-12.

## Delayed irrigation projects

3332. SHRI KUMAR DEEPAK DAS: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the details of irrigation projects that have been delayed for more than ten years;
- (b) the details of justification for delay and remedial action proposed; and
- (c) the details of expected date of completion?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (c) Irrigation is a State subject and planning, execution funding as well as priority of completion of irrigation projects is within the purview of the concerned State Governments. However, Union Government provides financial assistance to State Governments for expeditious completion of selected ongoing projects under Accelerated Irrigation Benefits Programme (AIBP) as per guidelines of the programme in force from time to time. As per prevailing AIBP guidelines, major/medium irrigation projects are required to be completed in a period of maximum of four years excluding the year of inclusion of the project in AIBP. Keeping this in view, the details of the irrigation projects that have been delayed for more than ten years are given in the Statement alongwith target dates of their completion by the respective State Governments (See below).

The reasons for delay in completion of projects are land acquisition problems, Resettlement and Rehabilitation problems, delay in obtaining mandatory clearances, contractual problems, litigation, delay in completion of works to be taken up by agencies other than Water Resources/Irrigation Department such as Railway Crossing, shifting of electric line, providing